

CORRIGENDUM TO THE LETTER OF OFFER FOR THE BUY BACK OF EQUITY SHARES THROUGH TENDER OFFER UNDER THE SECURITIES AND EXCHANGE BOARD OF INDIA (BUY-BACK OF SECURITIES) REGULATIONS, 2018 ("SEBI BUY-BACK REGULATIONS") AS AMENDED FOR THE ATTENTION OF EQUITY SHAREHOLDERS/ BENEFICIAL OWNERS OF THE EQUITY SHARES OF EMA PARTNERS INDIA LIMITED.


  
**EMA Partners**
  
**EMA Partners India Limited**

CIN: L74140MH2003PLC142116

Registered Office Address: 204, The Summit Business Bay, Western Express Highway, Vile Parle East, Mumbai - 400057, Maharashtra, India, Phone No.: +91 (22) 46089406, Email Id: s.smita@ema-partners.com, Website: www.emapartners.in  
Contact Person: Ms. Smita Singh, Company Secretary & Compliance Officer

**THIS DOCUMENT IS IMPORTANT AND REQUIRES YOUR IMMEDIATE ATTENTION**

OFFER FOR BUY BACK OF UPTO 7,25,000 (SEVEN LAKH TWENTY-FIVE THOUSAND) FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF ₹ 5/- (RUPEES FIVE ONLY) EACH OF EMA PARTNERS INDIA LIMITED ("EQUITY SHARES" OR "SHARES"), AT A PRICE OF ₹ 100/- (RUPEES ONE HUNDRED ONLY) PER EQUITY SHARE PAYABLE IN CASH FOR AN AMOUNT UPTO ₹ 725 LAKHS (RUPEES SEVEN HUNDRED TWENTY-FIVE LAKHS ONLY), EXCLUDING ANY EXPENSES INCURRED OR TO BE INCURRED FOR THE BUY BACK, WHICH REPRESENTS 6.57% AND 4.89% OF THE AGGREGATE OF COMPANY'S FULLY PAID-UP EQUITY SHARE CAPITAL AND FREE RESERVES AS PER THE LATEST AUDITED STANDALONE AND CONSOLIDATED FINANCIAL STATEMENTS AS ON MARCH 31, 2026 RESPECTIVELY, THROUGH THE TENDER OFFER ROUTE USING THE STOCK EXCHANGE MECHANISM, ON A PROPORTIONATE BASIS FROM ALL THE EQUITY SHAREHOLDERS/BENEFICIAL OWNERS OF THE EQUITY SHARES OF THE COMPANY AS ON THE RECORD DATE.

THIS CORRIGENDUM ("CORRIGENDUM") SHOULD BE READ IN CONJUNCTION WITH THE LETTER OF OFFER DATED MAY 5, 2026 ("LETTER OF OFFER"). CAPITALISED TERMS USED IN THIS CORRIGENDUM AND NOT DEFINED HEREIN SHALL HAVE THE SAME MEANING AS DESCRIBED IN THE LETTER OF OFFER.

**1. CORRIGENDUM TO LETTER OF OFFER**

The Eligible Shareholders are requested to take note of the following changes/amendments to the Letter of Offer:

a) The heading "BUY BACK ENTITLEMENT" on page 8 of the Letter of Offer shall be read as under:

<b>BUY BACK ENTITLEMENT*</b>	
<b>Reserved category for Small Shareholders</b>	3 (Three) Equity Shares out of every 31 (Thirty-One) fully paid-up Equity Shares held on the Record Date
<b>General category for all other Eligible Shareholders</b>	8 (Eight) Equity Shares out of every 95 (Ninety-Five) fully paid-up Equity Shares held on the Record Date
*The ratio of Buy Back indicated above is approximate and provides an indication of the Buy Back Entitlement. Any computation of entitled Equity Shares using the above ratio of Buy Back may provide a slightly different number due to rounding-off. The actual Buy Back Entitlement for reserved category for Small Shareholders is 9.69768200877116% and general category for all other Eligible Shareholders is 8.42469945525517%. For further information on Ratio of Buy Back as per the Buy Back Entitlement in each Category, please refer paragraph 19.5 on page 31 of this Letter of Offer	

b) The definition "Ratio of Buy Back or Entitlement Ratio" on page 8 of the Letter of Offer shall be read as under:

<b>Ratio of Buy Back or Entitlement Ratio</b>	(i) In case of Reserved Category, 3 (Three) Equity Shares for every 31 (Thirty-One) Equity Shares held by such Small Shareholder as on the Record Date; and (ii) In case of General Category, 8 (Eight) Equity Shares for every 95 (Ninety-Five) Equity Shares held by such Eligible Shareholder on the Record Date.
---	---

c) Paragraph 19.5.7 on page 31-32 of the Letter of Offer shall be read as under:

"19.5.7 Based on the above Buy Back Entitlements, the Ratio of Buy Back for both categories is decided as below:

<b>Category of Shareholders</b>	<b>Ratio of Buy Back*</b>
Reserved category for Small Shareholders	3 (Three) Equity Shares out of every 31 (Thirty-One) fully paid-up Equity Shares held on the Record Date
General category for all other Eligible Shareholders	8 (Eight) Equity Shares out of every 95 (Ninety-Five) fully paid-up Equity Shares held on the Record Date

\* The ratio of Buy Back indicated above is approximate and provides an indication of the Buy Back Entitlement. Any computation of entitled Equity Shares using the above ratio of Buy Back may provide a slightly different number due to rounding-off. The actual Buy Back Entitlement for reserved category for Small Shareholders is 9.69768200877116% and general category for all other Eligible Shareholders is 8.42469945525517%.

d) After paragraph 19.5.13 on page 33 of the Letter of Offer, the following paragraph shall be inserted:

"19.5.14 The market lot for trading of Equity Shares is 1,000 shares and in multiples of 1,000 shares. Post acceptance of the Equity Shares under the Buy Back, the shareholders may be left with the odd lots of shares. The same will be subject to the prevailing regulations."

e) Debt-Equity Ratio for Standalone Audited for the year ended March 31, 2024 under paragraph 15.3 (Key Financial Ratio) on page 28 of the Letter of Offer shall be read as "0.22" instead of "0.14".



Except as detailed in this Corrigendum, all other information and terms of the Buy Back as disclosed in the Letter of Offer remain unchanged. A copy of this Corrigendum will also be available on the websites of the Company, SEBI, the Registrar to the Buy Back, the Stock Exchange and the Manager to the Buy Back respectively.

**2. NOTICE TO ELIGIBLE SHAREHOLDERS OF THE COMPANY**

The Company will circulate an email to the Eligible Shareholders under General Category as on the Record Date as per the revised Buy Back Entitlement Ratio. Eligible Shareholders under General Category who wish to know their revised Buy Back Entitlement can do so by visiting the website of the Registrar to the Buy Back (<https://www.bigshareonline.com/BuyBack.aspx>).

**3. CONTACT DETAILS**

In case of queries, please reach out to any of the below:

<b>MANAGER TO THE BUY BACK</b>	<b>REGISTRAR TO THE BUY BACK</b>
 <b>Indorient</b> Financial Services Limited	 
<b>INDORIENT FINANCIAL SERVICES LIMITED</b> B/805, Rustumjee Central Park, Andheri Kurla Road, Chakala, Mumbai - 400093, Maharashtra, India. Tel: +91 - 97772 12186 E-mail: <a href="mailto:ema.buyback@indorient.in">ema.buyback@indorient.in</a> Investor Grievance E-mail: <a href="mailto:wecare@indorient.in">wecare@indorient.in</a> Website: <a href="http://www.indorient.in">www.indorient.in</a> Contact Person: Manish Tejwani / Amina Khan SEBI Registration No: INM000012661 CIN: U67190DL1993PLC052085 Validity Period: Permanent	<b>BIGSHARE SERVICES PRIVATE LIMITED</b> S6-2, 6th Floor, Pinnacle Business Park, Mahakali Caves Road, Andheri East, Mumbai - 400093, Maharashtra, India Tel No.: +91 - 22 - 6263 8200 E-mail: <a href="mailto:buybackoffer@bigshareonline.com">buybackoffer@bigshareonline.com</a> Investor Grievance Email: <a href="mailto:investor@bigshareonline.com">investor@bigshareonline.com</a> Website: <a href="http://www.bigshareonline.com">www.bigshareonline.com</a> Contact Person: Maruti Eate SEBI Registration No: INR000001385 CIN: U99999MH1994PTC076534 Validity Period: Permanent

**4. DIRECTORS RESPONSIBILITY**

As per Regulation 24(i)(a) of the SEBI Buy Back Regulations, the Board of Directors of the Company accepts responsibility for the information contained in this Corrigendum and confirms that this Corrigendum contains true, factual and material information and does not contain any misleading information.

This Corrigendum is issued under the authority of the Board and in terms of the resolution passed by the Board on April 23, 2026 and circular resolution passed by the Buy Back Committee on May 07, 2026.

<b>For and on behalf of the Board of Directors of EMA Partners India Limited</b>		
Sd/-	Sd/-	Sd/-
Krishnan Sudarshan Chairman and Managing Director DIN: 01029826 Place: Warsaw, Poland	Subramanian Krishnaprakash Whole-time Director DIN: 01789103 Place: Chennai	Ms. Smita Singh Company Secretary & Compliance Officer (ICSI Membership No.: A62883) Place: Mumbai

Date: May 07, 2026